

(b) Rs 0.56 crores **

(c) Amount disbursed to the Madras Govt for

- (i) The Low Income Group Housing Scheme Rs. 0.88 crores.
- (ii) The Subsidised Industrial Housing Scheme Rs 0.22 crores.

**NOTE This represents the amount sanctioned during the First Plan period plus allocations for 1956-57 and 1957-58

Low Income Group Housing Scheme

416. Shri B. S. Murthy: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the amount allocated to Andhra Pradesh under Low Income Group Housing Scheme so far, and

(b) the amount spent?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) The information sought is given below:—

| | | Rs in lakhs | |
|------------------------------------|----------------|------------------|------------|
| Amount allocated to Andhra Pradesh | | Amount disbursed | |
| 1954-55 & 1955-56 | Andhra | 74.40 | 20.00 |
| | Hyderabad | 100.00 | 20.00 |
| 1956-57 | Andhra | 30.00 | 58.44 |
| | Hyderabad | 40.00 | |
| 1957-58 | Andhra Pradesh | 55.00 | Nil so far |
| Total | | 299.40 | 98.44 |

(b) The State Govt have intimated that a sum of Rs 87.87 lakhs was spent by them upto the 30th April '57

MOTION FOR ADJOURNMENT

STRIKE OF MUNICIPAL WORKERS AND SWEEPERS IN NEW DELHI

Mr. Speaker: I have received notice of an adjournment motion by Shri Sadhan Gupta regarding the strike of municipal workers and sweepers in

New Delhi, today. Long before, on the 25th of this month, I received a Short Notice Question from Shri Balmiki relating to the same matter. On the 30th, he has tabled a Calling Attention Notice relating to the same subject-matter. I have asked the hon. Minister to make a statement in due course. If he is willing to make a statement today,

The Minister of Health (Shri Karmarkar): I have got a part of the material

Mr. Speaker: Already on the debate

Shri Karmarkar: With your permission, I should like to say a word. For a few days past, we are aware that there has been a representation on behalf of the sweepers of the New Delhi Municipal Board regarding some of their demands. As I told the House some time back, a part of the demands were conceded and a part were being considered. The workers have not been satisfied with that. I understood this morning that the sweepers along with some other workers were on strike. This is a matter where I should frankly tell the House, in so far as the sweepers' demands are concerned, on looking at the demands, I feel that there are many of them on which sympathetic consideration should be given as those coming from essential workers of the community. From that point of view, I have asked the municipal authorities to have a meeting this afternoon. I did receive once the Secretary of the Association on behalf of the sweepers and listened to him. I hope I shall have a talk with him also. It may be that it is possible that we may come to an amicable conclusion in respect of many of the demands. In view of that, I am prepared to make a statement tomorrow, if you so please, if one is necessary. In case the House is inclined to allow us to go ahead with this matter and consider it in a sympathetic spirit, may be, it is up to the House to use their discretion in the matter. I am entirely under the guidance of the House.